

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 112**  
**TA (IBC)19(PB)/2023**

**IN THE MATTER OF:**

Supreme Infrastructure India Limited ... Applicant/Petitioner  
Vs  
Srei Infrastructure India Limited ... Respondent

**Order under Rule 16(d) of the NCLT Rules, 2016.**

**Order delivered on 10.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH VIDEO CONFERENCING)**

**PRESENT:**

For the Applicant : Mr. Kunal Tandon, Mr. Aman Varma, Ms. Riya Wasade, Advs.  
For the Respondent : Mr. Krishnendu Datta, Sr. Adv., Mr. Anirban Bhattacharya, Adv., Mr. Ativ Patel, Adv., Mr. Siddhant Buxy, Adv., Ms. Priyanka Vora, Adv., Mr. Darshit Dave, Adv., Mr. Harshad Vyas, Adv., Mr. Arijeet Shukla, Adv.

**ORDER**

Ld. Counsel Ms. Riya Wasade appeared on behalf of the Petitioner and requested a pass-over stating that the main counsel for the Petitioner Mr. Anuj Tiwari is engaged in the Hon'ble Supreme Court. Since we have other benches to be taken, we are unable to accommodate the request today.

Ld. Sr. Counsel Mr. Krishnendu Datta also appeared on behalf of the Respondent.

At the request of Ms. Riya Wasade for the Petitioner and with the consent of the parties, list the matter for a hearing **on 01.12.2023.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**